

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 282/MP/2024 along with IA No.70/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulations 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner.

Petitioner : Halvad Renewables Private Limited (HRPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Molshree, Advocate, HRPL  
Shri Punyam Bhutani, Advocate, HRPL  
Ms. Kanya Sharma, Advocate, HRPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Shirin Gupta, Advocate, CTUIL  
Ms. Tanya Singh, Advocate, CTUIL  
Shri Harshvardhan Singh, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner pointed out that the Respondent, CTUIL filed its reply belatedly only on 3.10.2024 and accordingly, the Petitioner be permitted to file rejoinder within three weeks therefrom as originally permitted by the Commission vide Record of Proceedings for the hearing dated 28.8.2024.

2. Learned counsel for the Respondent, CTUIL, submitted that the collation of certain details /information as called for by the Commission vide said Record Proceedings took the additional time.

3. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within **19.11.2024**.

4. The Petitioner and SECI are directed to file the information called for vide RoP dated 28.08.2024 on an affidavit within two weeks.



5. The Petition along with IA will be listed for hearing on **26.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**